- (d) if so, the details of the faulty machines in the hospital; and
- (e) the steps taken by Government to replace the said faulty machines and provide medical assistance immediately to the patients?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The total number of deaths of children in Kalawati Saran Childrens' Hospital in the month of October, 2011 are as under:—

SI.	Units	Number of deaths	Total patients
No.		of children	admitted
1.	Casualty	85	6188
2.	Medical and Surgical Wards	147	3100

(b) The major causes of deaths among neonates were Septicemia, Prematurity, Respiratory distress syndrome, Birth asphyxia, Meningitis, Severe neonatal hyperbilirubinemia with encephalopathy, etc.

Amongst Infants and Children Septicemia, Meningitis/Meningoencephalitis, Sever Pneumonia, Complicated Malaria, Dengue Hemorrhagic fever, Hepatic encephalopathy were the major causes of death.

(c) and (d) The Biochemistry laboratory, the Clinical Hematology (Pathology) and Microbiology Laboratory of Kalawati Saran Childrens' Hospital are fully functional. All machines in the Biochemistry laboratory are fully functional.

There are two faulty machines which are fore condemnation, namely; Colorimeter for Hb. Estimation in the Clinical Hematology department and Oxygen Concentrator Plant in the hospital.

(e) All patients attending Kalawati Saran Childrens' Hospital are provided immediate medical assistance. The Clinical Hematology department has one non-functional machine (Colorimeter for Hb Estimation). However, the department has already procured automated cell counter which has facility for doing the above test in addition to other functions. In place of Oxygen Concentrator Plant which is non-functional, better and more cost effective liquid oxygen plant has already been installed and made fully functional. The upgradation and procurement of new machinery and equipments in the hospital is a continuous process and is done as per requirement and availability of financial resources.

Sale of tobacco products near educational institutions

2249. SHRI K.E. ISMAIL: SHRI M.P. ACHUTHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the rules banning sale of tobacco products within 100 yards of educational institutions is not being implemented in many parts of the country;

- (b) whether Government's attention has been drawn to a recent survey conducted by an NGO which has found that 48 per cent of educational institutions had tobacco products being sold within 100 yards across five States of the country as reported in the Hindu, Delhi edition, dated 21 November, 2011; and
- (c) if so, the details thereof and the stringent action being proposed to implement the rules strictly in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Implementation of the rules relating to banning sale of tobacco products within 100 yards of educational institutions vests mainly with State/UT Governments. However, the Ministry has not received any reports of violation.

(b) and (c) No such study/survey has come to the notice of MoHFW. However, the Central Government has issued necessary Instructions/guidelines to implement the ban on sale of cigarette or other tobacco products near educational institution and also notified a list of authorized officers to take cognizance of such violations. The Government has also issued Public Notice in the national and regional newspaper in this regard.

Prescription of medicines outside CGHS formulatory

2250. SHRI A.A. JINNAH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the Ministry has issued any OM/circular in supersession of its OM No. S-11013/2/94-CGHS(P), dated 30 August, 1994 regarding reimbursement of claims relating to medicines prescribed outside the CGHS formulary procedure from chemists;
 - (b) if so, the details thereof;
- (c) whether the CMO-Incharge of a CGHS Wellness Centre can overrule and refuse the supply of non-formulary medicines and medical tests prescribed by the medical specialists of Government Hospitals; and
 - (d) if so, the recourse available to a CGHS beneficiaries in such a situation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (d) No such OM/Circular has been issued.

(c) and (d) As a matter of policy, on prescription of specialists, Central Government Health Scheme (CGHS) dispensaries are required to supply to beneficiaries the prescribed medicines or the medicines of the same formulation and therapeutic value available with them. If such medicines are not available in the stock, then these are indented for procurement from the Authorised Local Chemists or through the Medical Stores Depot.